

Central Administrative Tribunal
Principal Bench

O.A. No. 1995 of 1998

New Delhi, dated this the 14th October, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Manoj S/o Shri Om Prakash
2. Sartaj Ali S/o Shri Bulaki Din
3. Mukesh S/o Shri Ram Kishan
4. Barkat Ali S/o Shri Bulaki Deen
5. Mahfug Ali S/o Ahmad Khan
6. Narender Singh S/o Shri Murari Lal
7. Subhash S/o Shri Ssunehari Lal
8. Safful S/o Shri Manphul Khan
9. Navin /o Shri Rameshwar
10. Ayaz Hussain S/o Shri Sarajjudin Khan
11. Mohd. Ayub S/o Shri Abdul Mazid
12. Rajesh S/o Shri Ram Kishan
13. Subhash Chand S/o Shri Biru Ram
14. Bhagirath S/o Shri Mohan Lal
15. Naresh S/o Shri Prem Kumar
16. Mukhtiar Hanif S/o Shri Mohd. Umar
17. Arsal Mohd. S/o Samsudin
18. Firoz Khan S/o Shri Mohd. Umar
19. Sabir S/o Shri Basir Ahmad
20. Firozkhan S/o Shri Samssher Ali
21. Rajinder S/o Shri D.D. Chaturvedi
22. Afroz Kha S/o Shri Mahmood Khan
23. Harmeet Singh S/o Shri Narender Singh
24. Shiv Pujan S/o Shri Gaya Yadav
25. Harikesh S/o Shri Tribhuvan Tripathi
26. Rajesh S/o Shri Premji
27. Shaukat Ali S/o Shri Salamuddin
28. Mohd. Hanif S/o Shri Peer Baksh

All are parcel porters Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Railways,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House, New Delhi.
3. The Divl. Railway Manager,
Northern Railway, Bikaner Div.
Bikaner.
4. M/s Maruti Handlers,
Railway Handling Contractor,
V DIO, Hudco quarters,
Jai Narain Vyas Colony,
Bikaner, Rajasthan. Respondents

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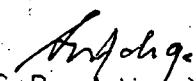
(2)
ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants pray for a direction to respondents to grant them the same reliefs as has been granted by the Hon'ble Supreme Court in WP No. 277/88 by their order dated 15.4.91 and in WP No. 507/92 dated 9.5.95.

2. Applicant's counsel Shri Sharma states that applicants' representation dated 7.4.98 (Ann. A-7) still remains undisposed of.

3. If so, I dispose of this O.A. with a direction to respondents to dispose of the aforesaid representation dated 7.4.98 in accordance with rules and instructions, and in the background of the aforesaid rulings, to the extent that the same are applicable to the facts and circumstances of the present case, by a detailed, speaking and reasoned order under intimation to Applicant No.1 as a representative of other applicants, within four months from the date of receipt of a copy of this order. No costs.


(S.R. Adige)
Vice Chairman (A)

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